

ITEM NO.2

COURT NO.11

SECTION IIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP. 14567/2016, CRLMP. 14566/2016 in Petition(s) for Special Leave to Appeal (Crl.) No(s). 9652/2015

(Arising out of impugned final judgment and order dated 23/02/2015 in CRLAP No. 602/2012 passed by the High Court Of Bombay At Aurangabad)

ASHOK S/O KADAJI PAWAR AND ANR

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(for c/delay in filing application for restoration and restoration and office report)

Date : 30/09/2016 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBER]

For Petitioner(s)

Mr. Atul Babasaheb Dakh, Adv.
Mr. Raja Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is represented by learned counsel appearing for the petitioners that Petitioner No.2 had, in fact, surrendered on 8th August, 2015 and filed proof of surrender. Hence, delay in filing the application for restoration is condoned.

The special leave petition is restored to its original number qua Petitioner No.2 only.

The Criminal Miscellaneous Petitions are, accordingly, allowed.

[SUKHBIR PAUL KAUR]
A.R.-CUM-P.S.

[S.S.R.KRISHNA]
ASSISTANT REGISTRAR